

**IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)
IN THE MATTER OF COMPANIES ACT, 1956**

AND

**IN THE MATTER OF M/S. NIRMAL STEEL TUBES (INDIA) LTD.
(IN LIQUIDATION)**

IN

C.P. NO. 112/1994

SALE NOTICE

1. Sealed tenders on "As Is Where Is and Whatever There Is Basis" are invited for the sale of Plant & Machinery/Land & Building/Raw material, finished, semi-finished goods, etc. belonging to the above said Company lying at A-353(A) (Unit-I) and A-352 (Unit-II), RIICO Industrial Area, Bhiwadi, Distt. Alwar, Rajasthan, separately for each unit.
2. The property in question of the above said Company can be inspected on 15th May 2008 between 11.00 AM to 4.00 PM.
3. The tenders should reach to the office of the Official Liquidator, Attached to High Court of Delhi, A-2, W-2, Curzon Road Barracks, K.G. Marg, New Delhi-110001 on or before 22nd May 2008 or can even be submitted in the Hon'ble Company Court on 29th May 2008 uptill the time of auction, in sealed cover marked "Offer in the matter of M/s. Nirmal Steel Tubes (India) Limited (in liquidation) for Plant & Machinery/Land & Building/Raw material, finished, semi-finished goods" etc. for Unit-I & Unit-II separately, as the case may be, accompanied with Demand Draft or Pay Order drawn in favour of "The Official Liquidator attached to Delhi High Court" payable at New Delhi towards earnest money as under:

Sl.No.	Description of Property	Reserve Price	Earnest Money
1.	Unit-I (Plot No. A-353(A)) Land & Building (Land-8000 sq.m.; Bldgs - 3720 sq.ft RCC & 20460 sq.ft. Shed)	Rs.347.00 lacs	Rs.34.70 lacs
2.	Unit-II (Plot No. A-352) Plant & Machinery Land & Building (Land 11626.18 sq.m.; Bldgs- 1750 sq.ft. RCC & 36864 sq.ft. Shed)	Rs. 40.00 lacs Rs.500.00 lacs	Rs. 4.00 lacs Rs.50.00 lacs
	Raw material, finished, semi-finished goods, etc.	Rs. 2500.00	Rs.250.00

4. The tenders will be opened on 29th May 2008 before the Hon'ble Company Judge in Chamber (Court No.11) Delhi High Court, New Delhi in the presence of such tenderers, who may like to be present at that time.
5. The Hon'ble Court may direct inter-se-bidding amongst the tenderers & further reserves the right to negotiate with all the tenderers to raise their offers, it is further made clear that inter-se-bidding, if required, will take place between the bidders on 29th May 2008.
6. The tenderer whose tender/bid is accepted shall have to deposit with the Official Liquidator by Demand Draft or Pay Order a further sum equal to. 25% of the tender/bid amount within seven days & the balance of purchase money (i.e. bid amount) within 60 days from the date of acceptance of the bid or as may be directed by the Court.
7. The Hon'ble Court reserves its rights to receive tenders after the due date on such terms and conditions as deemed fit and proper in the facts and circumstances of the case & in the interest of the company (in liquidation).
8. The sale notice may be treated as notice to the secured creditors/unsecured creditors, contributories and all other parties having interest in the matter of company in Liquidation/Provisional Liquidation.
9. The Hon'ble Court reserves its right to reject any/all tenders/bids at any time without assigning any reason whatsoever thereof.

The copy of "TERMS AND CONDITIONS OF SALE" can be had from the office of the undersigned on any working day between 10 AM to 5.00 PM.

OFFICIAL LIQUIDATOR

Attached to High Court of Delhi

A-2, W-2, Curzon Road Barracks, K.G. Marg, New Delhi - 110001

Ph.: No.011-23389996, 011-23388405